

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "F", MUMBAI**

**BEFORE SHRI G.S. PANNU, ACCOUNTANT MEMBER AND
SHRI RAVISH SOOD, JUDICIAL MEMBER**

ITA NO. 4639/MUM/2017 : **A.Y : 2013-14**

Smt. Vidyaben Bhagwan Kotak Vs. DCIT, Central Circle-6(4),
16, Bank Street, Mumbai (Respondent)
Fort, Mumbai 400 001.
PAN : AGQPK9573N (Appellant)

Appellant by : **Shri Harsh Shah**
Respondent by : **Ms. Arju Garodia**

Date of Hearing : **12/06/2018**
Date of Pronouncement : **12/06/2018**

ORDER

PER G.S. PANNU, AM :

When the proceedings were called out to consider grant of out-of-turn hearing, the learned representative for the assessee furnished a communication of the appellant dated 04.06.2018 seeking to withdraw the appeal filed before the Tribunal. As the assessee does not wish to prosecute the appeal, the Id. DR has no objection if the appeal is dismissed as withdrawn as per the prayer of the assessee. Accordingly, the appeal of the assessee is dismissed as withdrawn.

The above was announced in the presence of both the parties on 12th June, 2018.

Sd/-
(RAVISH SOOD)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
ACCOUNTANT MEMBER

Mumbai, Date : 12th June, 2018

SSL

Copy to :

- 1) The Appellant
- 2) The Respondent
- 3) The CIT(A) concerned
- 4) The CIT concerned
- 5) The D.R, "F" Bench, Mumbai
- 6) Guard file

By Order

Dy./Asstt. Registrar
I.T.A.T, Mumbai